

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.306  
New IA/110/ND/2024, New IA/108/ND/2024,  
IN CP/102/ND/2021

**IN THE MATTER OF:**

M/s Pratham Buildcon Pvt Ltd & ors	...	Applicant
Versus		
Mr.Prem Kumar Goel & ors	...	Respondent

**Under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 22.03.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Tarun Singla, Adv. K. C. Joshi  
For the Respondent :

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

**New IA/108/ND/2024**

This is an application filed on behalf of the petitioners under Rule 11 of NCLT Rules, 2016 seeking amendment of the petition. Issue notice to the respondents, returnable by 23.04.2024. Let steps be taken within three days and file proof of service. Respondents are directed to file the reply within a period of one week on receipt of copy of the application.

Let this matter be posted to 23.04.2024 along with IA/110/ND/2024.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**